

Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

Index & Agenda

Meeting No - NC/7/MEET/February/2023-24/03

Meeting Date -21.06.2023

Meeting Index of Norms Committee - 7 Plastic / Rubber Items

THE CHAIRMANSHIP OF
Shri Subhash Chand Aggarwal, Addl. DGFT

Meeting No. 03/87ALC1/2023-24 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code held on 21.06.2023 under the Chairmanship of Shri Subhash Chand Aggarwal, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Vanijaya Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri S.K. Mohapatra, JDG
- 2) Shri Mahesh Kumar, ASO
- 3) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 4) Shri Nand Lal, Technical Expert (Consultant), DGFT
- 5) Shri Shri D.N. Mathur, Technical Expert (Consultant), DGFT

Following are the decision of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedure:

Manual Cases

S. K. Mohapatra
17.7.2023
सुहृत् कुमार मोहापात्र
SUHRT KUMAR MOHAPATRA
संयुक्त महासिदेशांक विदेश व्यापार
Joint Director General of Foreign Trade
विदेश व्यापार महासिदेशांक
Directorate General of Foreign Trade
मणिष्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
वाणिज्य भवन, नई दिल्ली
Vanijya Bhawan, New Delhi

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06/07/2023

Case No. A-40	M/s Huhtamaki India Ltd., Thane	Status: Deferred
M. No. 03/24	Hqrs F.No. 01/87/50/522/AM20/DES.VII	
Date: 21.06.2023	RA's F.No. 03/94/40/703/AM20	
Adv. Authorization No./Date	0310833723 dt. 26.12.2019	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of advance authorization No. 0310833723 dt. 26.12.2019 issued under Para 4.07 of FTP on self declaration basis obtained by M/s. Huhtamaki India Ltd., Thane.

Decision: The firm has provided all the required documents to the Norms Committee. The Committee decided to defer the case for further examination.

Case No. A-41	M/s Huhtamaki India Ltd., Thane	Status: Deferred
M. No. 03/24	Hqrs F.No. 01/87/50/085/AM19/DES.VII	
Date: 21.06.2023	RA's F.No. 03/94/40/960/AM18	
Adv. Authorization No./Date	0310819362 dt. 22.02.2018	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of advance authorization No. 0310819362 dt. 22.02.2018 issued under Para 4.07 of FTP on self declaration basis obtained by M/s. Huhtamaki India Ltd., Thane.

Decision: Decision: The firm has provided all the required documents to the Norms Committee. The Committee decided to defer the case for further examination.

Case No. A-42	M/s Huhtamaki India Ltd., Thane	Status: Deferred
M. No. 03/24	Hqrs F.No. 01/87/50/Huhtamaki-1/AM19/DES.VII	
Date: 21.06.2023	RA's F.No. 03/94/40/746/AM19	
Adv. Authorization No./Date	0310825327 dt. 30.11.2018	

Subject: Fixation of adhoc input output norms in respect of advance authorization No. 0310825327 dt. 30.11.2018 issued under Para 4.07 of FTP on self declaration basis obtained by M/s. Huhtamaki India Ltd., Thane.

Decision: Decision: The firm has provided all the required documents to the Norms Committee. The Committee decided to defer the case for further examination.

Case No. A-43	M/s Huhtamaki India Ltd., Thane	Status: Deferred
M. No. 03/24	Hqrs F.No. 01/87/50/402/AM19/DES.VII	
Date: 21.06.2023	RA's F.No. 03/94/40/117/AM18	
Adv. Authorization No./Date	0310821212 dt. 24.05.2018	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of advance authorization No. 0310821212 dt. 24.05.2018 issued under Para 4.07 of FTP on self declaration basis obtained by M/s. Huhtamaki India Ltd., Thane.

Decision: Decision: The firm has provided all the required documents to the Norms Committee. The Committee decided to defer the case for further examination.

Case No. A-44	M/s Key Exports, Mumbai	Status: Rejected
M. No. 03/24	Hqrs F.No. 01/87/50/1142/AM19/DES.VII	
Date: 21.06.2023	RA's F.No. 03/94/40/1001/AM19	
Adv. Authorization No./Date	0310827208 dt. 21.02.2019	

Subject: Re-consideration regarding fixation of adhoc input utput norms in respect of Advance Authorization No. 0310827208 dt. 21.02.2019 issued under Para 4.07 of FTP on self declaration basis obtained by M/s Key Exports, Mumbai.

Decision: The firm appeared for personal hearing via VC. The Committee noted that import item is not a virgin material and can not be covered under ITC(HS) Code applied by the firm. Therefore, the Committee decided to reject the case

Case No. A-45	M/s Kingfa Science & Technology (I) Ltd., Chennai	Status: Deferred
M. No. 03/24	Hqrs F.No. 01/87/50/657/AM19/DES.VII	
Date: 21.06.2023	RA's F.No. 04/24/40/171/AM19	
Adv. Authorization No./Date	0410164907 dt. 26.11.2018	

Subject: Request for amendment in the percentage net content of import on export product 57.30% instead of 54% in respect of advance authorization No. 0410164907 dt. 26.11.2018 issued under Para 4.07 of FTP on self declaration basis.

Decision: The firm appeared for personal hearing via VC and explained all about the case. Accordingly, the Committee considered the case and decided to ask for the following information:

1. Content of import item in the export item.

Case No. A-46	M/s Rumaxo Industries Pvt. Ltd., Ahmedabad	Status: Status Quo
M. No. 03/24	Hqrs F.No. HQRNORMREVIEW00000018AM24	
Date: 21.06.2023	RA's F.No. 08AX04001488AM23	
Adv. Authorization No./Date	0811006670 dt. 07.12.2022	

Subject: Request for enhancement in wastage in respect of Advance Authorization No. 0811006670 dt. 07.12.2022 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. Status quo may be maintained since wastage stated for other process can be recycled.

Suhrut Kumar Mohapatra
7.7.2023
सुह्रुत कुमार मोहापात्र
SUHRUT KUMAR MOHAPATRA
संयुक्त महासिदेशक विदेश व्यापार
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वाणिज्य भवन, नई दिल्ली
Vaniya Bhawan, New Delhi

Case No. A-47	M/s Astral Ltd., Ahmedabad	Status: Approved
M. No. 03/24	Hqrs F.No. 01/87/50/890/AM21/DES.VII	
Date: 21.06.2023	RA's F.No. 08/24/40/235/AM21	
Adv. Authorization No./Date	0810148789 dt. 13.01.2020	

Subject: Re-consideration regarding fixation of adhoc input utput norms in respect of Advance Authorization No. 0810148789 dt. 13.01.2020 issued under Para 4.07 of FTP on self declaration basis obtained by M/s Astral Ltd., Ahmedabad.

Decision: The case was considered as per agenda. On the recommendation of the Technical Export, it was decided to fix the adhoc input output norms with nil wastage as under:

Export Item	Qty.	Import Item	Qty.
PP Low Noise Fittings	100000.00Kg	Polypropylene (PP)	29000.00Kg
		Baso4-Barium Sulfate	65000.00Kg
		Master batch for Pipe & Fitting-CM-2556	6000.00Kg

RA may take consequential action as per FTP/HBP.

Case No. A-48	M/s AG Derco Belting(India) Pvt. Ltd., Ghaziabad	Status: Approved
M. No. 03/24	Hqrs F.No. HQRNORMREVIEW00004471AM23	
Date: 21.06.2023	RA's F.No. 05/23/40/444/AM19	
Adv. Authorization No./Date	0510409309 dt. 11.01.2019	

Subject: Request for review of the decision of Norms Committee meeting No.10 held on 06.10.2022 i/r/o advance authorization No. 0510409309 dt. 11.01.2019 issued in terms of para 4.07 of FTP on self declaration basis obtained by M/s AG Derco Belting (India) Pvt. Ltd., Ghaziabad.

Decision: The case was considered as per agenda. The Committee noted that since content of fabric have been changed in export order, the import item may be allowed on Net to Net basis as under:-

Export Item	Qty.	Import Item	Qty allowed
PVC Coated Conveyor Belts	1,25,000Kg	Industrial Textile Fabric Heat Set Impregnated (GSM 250-550) +/-10% (1,25,000 Sq. Mtr)	Net to net basis.

The authorization may be redeemed on the basis of content shown in Shipping Bill.

RA may take consequential action as per FTP/HBP.

Case No. A-49	M/s Supreme Industries Ltd., Mumbai	Status: Withdrawn
M. No. 03/24	Hqrs F.No. HQRNORMREVIEW0012634AM22	
Date: 21.06.2023	RA's F.No. 03AA04034314AM22	
Adv. Authorization No./Date	0311004994 dt. 29.06.2021	

Subject: Request for amendment in description of export item and amendment in description in one input item

Decision: The case was considered as per agenda. It was noted that the adhoc input output norms has already been fixed. The Committee decided to withdraw the case.

Case No. A-50	M/s Jayshri Propack Pvt. Ltd., Ahmedabad	Status: Approved
M. No. 03/24	Hqrs F.No. HQRNORMAPPLY00322779AM22	
Date: 21.06.2023	RA's F.No. 08AX04000253AM22	
Adv. Authorization No./Date	0811003803 dt. 18.01.2022	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 0811003802 dt. 18.01.2022 issued under Para 4.07 of FTP on self-declaration basis obtained by M/s Jayshri Propack Pvt. Ltd., Ahmedabad.

Decision: The case was considered as per agenda. On the basis of comments provided by Technical Expert, the Committee decided to fix the adhoc input output norms on the basis of 5% wastage as under:-

Export Item	Qty	S.No.	Import Item	Qty.
Thermoforming Film (70 Micron to 300 Micron)	12,00,000 Kgs	1	Ultramid B40 LN 09 Nylon 6 Chips	4,19,958.00Kg
		2	Maleic Anhydride Grafted Linear-Low Density Polyethylene Resin Brand: Orevac Grade:OE825	58,842.00Kg
		3	Enable 2010MA-Ethylene-Alpha-Olefin (Copolymers with Additives)	1,00,800.00Kg
		4	Low Density Polyethylene (LDPE)-Loterene FE8004	1,05,600.00Kg
		5	Dowlex NG 5045P Polyethylene Resin	4,41,000.00 Kg
		6	Eval Resin F171B/Eval Resin F101B 25BE	50,400.00Kg

RA may take consequential action as per FTP/HBP.

Suhrut Kumar Mohapatra
7.7.2023
सुह्रुत कुमार मोहापात्रा
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Case No. A-51	M/s Malaya Rub Tech Industries, Kottayam	Status: Approved.
M. No. 03/24	Hqrs F.No. HQRNORMREVIEW00001149AM24	
Date: 21.06.2023	RA's F.No. 10AX04000042AM22	
Adv. Authorization No./Date	1011000829 dt. 01.02.2022	

Subject: Request for enhancement in wastage norms in respect of Adv. Authorization No. 1011000829 dt. 01.02.2022 issued under Para 4.07 of FTP on self declaration basis obtained by M/s Malaya Rub Tech Industries, Kottayam.

Decision: The case was considered as per agenda. On the basis of comments provided by Technical Expert, the Committee decided to re-fix the adhoc input output norms as under:-

Export Item	Qty.	Import Item	Qty.
Natural Rubber- Technically specified Rubber (ISNR-10)	201.00MT	TBC2X(Thick Blanket Crepe 2X)	217.08MT
		RSS 5(Ribbed Smoke Sheet 5)	20.30MT

RA may take consequential action as per FTP/HBP.

Case No. A-52	M/s Arkema Chemicals India Pvt. Ltd., N. Mumbai	Status: Approved
M. No. 03/24	Hqrs F.No. 01/87/50/564/AM20	
Date: 21.06.2023	RA's F.No. 03/94/40/865/AM20	
Adv. Authorization No./Date	0310834360 dt. 21.01.2020	

Subject: Request for amendment in the description of export item from 'Polyester Resin Reafree 4704' to 'Polyester Resin Reafree 4704/Powder Polyester Reafree 4704' in respect of advance authorization No. 0310834360 dt. 21.01.2020 issued under para 4.07 of FTP on self declaration basis obtained by M/s Arkema Chemicals India Pvt. Ltd., Navi Mumbai.

Decision: The case was considered as per agenda. On the recommendation of Technical Expert, it was decided to amend the description of export item as under:

Earlier description of export item	Amended description of export item
Polyester Resin Reafree 4704	Polyester Resin Reafree 4704/Powder Polyester Reafree 4704.

Quantities of export item and import item remain unchanged.

RA may take consequential action as per FTP/HBP.

Case No. A-53	M/s GRP Ltd., Bharuch	Status: Approved
M. No. 03/24	Hqrs F.No. 01/87/50/633/AM20	
Date: 21.06.2023	RA's F.No. 03/94/40/1046/AM20	
Adv. Authorization No./Date	0310835325 dt. 09.03.2020	

Subject: Enhancement in the quantity of input in respect of Advance Authorization No. 0310835325 dt. 09.03.2020 issued under Para 4.07 of FTP on self declaration basis obtained by M/s GRP Ltd., Bharuch.

Decision: The case was considered as per agenda. On the basis of comments provided by Technical Expert, it was decided to re-fix the adhoc input output norms as under:

Export Item	Qty.	Import Item	Qty.
Reclaimed Rubber Standard	2000.00MT	Used Rubber Tubes Cut into Two Pieces without Valves Standard*	1944.00MT

*Subject to all statutory clearance.

RA may take consequential action as per FTP/HBP.

Case No. A-54	M/s GRP Ltd., Bharuch	Status: Approved
M. No. 03/24	Hqrs F.No. 01/87/50/107/AM20	
Date: 21.06.2023	RA's F.No. 03/94/40/098/AM20	
Adv. Authorization No./Date	0310829064 dt. 16.05.2019	

Subject: Enhancement in the quantity of input in respect of Advance Authorization No. 0310829064 dt. 16.05.2019 issued under Para 4.07 of FTP on self declaration basis obtained by M/s GRP Ltd., Bharuch.

Decision: The case was considered as per agenda. On the basis of comments provided by Technical Expert, it was decided to re-fix the adhoc input output norms as under:

Export Item	Qty.	Import Item	Qty.
Reclaimed Rubber Standard	2000.00MT	Used Rubber Tubes Cut into Two Pieces without Valves Standard*	1944.00MT

*Subject to all statutory clearance.

RA may take consequential action as per FTP/HBP.

Suhrut Kumar Mohapatra
1.7.2023
सुहृत् कुमार मोहापात्र
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Case No. A-55	M/s GRP Ltd., Bharuch	Status: Approved
M. No. 03/24	Hqrs F.No. 01/87/50/911/AM21	
Date: 21.06.2023	RA's F.No. 03/94/40/574/AM21	
Adv. Authorization No./Date	0310839212 dt. 29.10.2020	

Subject: Enhancement in the quantity of input in respect of Advance Authorization No. 0310839212 dt. 29.10.2020 issued under Para 4.07 of FTP on self declaration basis obtained by M/s GRP Ltd., Bharuch.

Decision: The case was considered as per agenda. On the basis of comments provided by Technical Expert, it was decided to re-fix the adhoc input output norms as under:

Export Item	Qty.	Import Item	Qty.
Reclaimed Rubber Standard	2000.00MT	Used Rubber Tubes Cut into Two Pieces without Valves Standard*	1944.00MT

*Subject to all statutory clearance.

RA may take consequential action as per FTP/HBP.

Case No. A-56	M/s GRP Ltd., Bharuch	Status: Approved
M. No. 03/24	Hqrs F.No. HQRNORMREVIEW00004710AM23	
Date: 21.06.2023	RA's F.No. 03AA04047947AM22	
Adv. Authorization No./Date	0311005406 dt. 15.07.2021	

Subject: Review of adhoc input output norms in respect of advance authorization No. 0311005406 dt. 15.07.2021 issued under para 4.07 of FTP on self declaration basis obtained by M/s GRP Ltd., Bharuch.

Decision: The case was considered as per agenda. On the basis of comments provided by Technical Expert, it was decided to re-fix the adhoc input output norms as under:

Export Item	Qty.	Import Item	Qty.
Reclaimed Rubber Standard	2000.00MT	Used Rubber Tubes Cut into Two Pieces without Valves Standard*	1944.00MT

*Subject to all statutory clearance.

RA may take consequential action as per FTP/HBP.

Case No. A-57	M/s Essel Propack Ltd., Mumbai	Status: Deferred
M. No. 03/24	Hqrs F.No. 01/87/50/532/AM18/DES.VII	
Date: 21.06.2023	RA's F.No. 03/94/40/550/AM18	
Adv. Authorization No./Date	0310818198 dt. 03.01.2018	

Subject: Fixation of adhoc input output norms in respect of Advance Authorization No. 0310818198 dt. 03.01.2018 issued under Para 4.07 of FTP on self declaration basis obtained by M/s Essel Propack Ltd., Mumbai

Decision: The case was considered as per agenda. It was noted that the following information were called for to the firm vide this Directorate's letter dated 28.02.2023 followed by reminder dated 24.05.2023 & 12.06.2023.

1. Net weight of export product.
2. Number of Ply in export and net content of LLDPE, LDPE, Ethylene Acrylic Acid Copolymer and Aluminium Foil in export in weight terms.
3. Thickness of Aluminium Foil to be imported.
4. % wastage claimed for each input with justification
5. Details of Master Batch with Catalogue.
6. Justification for import of UV and Varnish since export is unprinted.

The Committee decided to issue a final reminder to the firm.

Case No. A-58	M/s Essel Propack Ltd., Mumbai	Status: Deferred
M. No. 03/24	Hqrs F.No. 01/87/50/533/AM18/DES.VII	
Date: 21.06.2023	RA's F.No. 03/94/40/549/AM18	
Adv. Authorization No./Date	0310818070 dt. 28.12.2017	

Subject: Fixation of adhoc input output norms in respect of Advance Authorization No. 0310818070 dt. 28.12.2017 issued under Para 4.07 of FTP on self declaration basis obtained by M/s Essel Propack Ltd., Mumbai

Decision: The case was considered as per agenda. It was noted that the following information were called for to the firm vide this Directorate's letter dated 28.02.2023 followed by reminder dated 24.05.2023 & 12.06.2023.

1. Net weight of export product and weight of PP for Caps in it.
2. Net content of LLDPE, LDPE, Ethylene, HDPE, Acrylic Acid Copolymer and Aluminium Foil in export in weight terms.
3. Thickness of Aluminium Foil to be imported.
4. % wastage claimed for each input with justification
5. Details of Master Batch with Catalogue.

The Committee decided to issue a final reminder to the firm.

[Signature]
SUHRUT KUMAR
 Joint Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce, Govt. of India
 Bhawan, New Delhi
 Vanija Bhawan, New Delhi

Case No. A-59	M/s Essel Propack Ltd., Mumbai	Status: Deferred
M. No. 03/24	Hqrs F.No. 01/87/50/534/AM18/DES.VII	
Date: 21.06.2023	RA's F.No. 03/94/40/550/AM18	
Adv. Authorization No./Date	0310818199 dt. 03.01.2018	

Subject: Fixation of adhoc input output norms in respect of Advance Authorization No. 0310818199 dt. 03.01.2018 issued under Para 4.07 of FTP on self declaration basis obtained by M/s Essel Propack Ltd., Mumbai

Decision: The case was considered as per agenda. It was noted that the following information were called for to the firm vide this Directorate's letter dated 21.11.2022 followed by reminder dated 24.05.2023 & 12.06.2023.

1. Net weight of export product whether export is in Tube Form?
2. Number of Ply in export and net content of LLDPE, LDPE, HDPE Ethylene Acrylic Acid Copolymer and Aluminium Foil in weight terms.
3. Thickness of Aluminium Foil to be imported.
4. % wastage claimed for each input with justification
5. Details of Master Batch with Catalogue.
6. Justification for import of UV Ink and Varnish since export is unprinted.

The Committee decided to issue a final reminder to the firm.

Case No. A-60	M/s Kumar Arch Tech Pvt. Ltd., Udaipur	Status: Deferred
M. No. 03/24	Hqrs F.No. 01/87/50/924/AM21/DES.VII	
Date: 21.06.2023	RA's F.No. 13AB04014994AM22	
Adv. Authorization No./Date	1310049728 dt. 06.11.2020	

Subject: Re-consideration regarding fixation of adhoc input output norms i/r/o Adv. Authorization No.1310049728 dt. 06.11.2020 issued under Para 4.07 of FTP on self declaration basis obtained by M/s Kumar Arch Tech Pvt. Ltd., Udaipur.

Decision: The case was considered as per agenda. It was noted that the following information were called for to the firm vide this Directorate's letter dated 28.02.2023 followed by reminder dated 24.05.2023 & 12.06.2023.

1.	Technical detail of import/export items.
2.	Complete set of application.
3.	Percentage of wastage claimed.
4.	Material balancing in terms of weight.
5.	Weight of export item and weight of import item and its thickness.
6.	Material of masking film.

The Committee decided to issue a final reminder to the firm.

Case No. A-61	M/s Kumar Arch Tech Pvt. Ltd., Udaipur	Status: Deferred
M. No. 03/24	Hqrs F.No. 01/87/50/876/AM21/DES.VII	
Date: 21.06.2023	RA's F.No. 13AB04019860AM22	
Adv. Authorization No./Date	1310049691 dt. 01.10.2020	

Subject: Re-consideration regarding fixation of adhoc input output norms i/r/o Adv. Authorization No.1310049691 dt. 01.10.2020 issued under Para 4.07 of FTP on self declaration basis obtained by M/s Kumar Arch Tech Pvt. Ltd., Udaipur.

Decision: The case was considered as per agenda. It was noted that the case was rejected by NC-7 due to non furnishing of the following information:

- 1 Composition of export item indicating net import content in it.
- 2 Specification of both import and export item giving calculation for requirement of imported and indigenous item for the manufacturing of exp item.
- 3 Also to submit information in 4E of the application
- 4 Justification for claiming wastage of 17.64%

The firm filed review and still has not furnished the requisite information and also Appendix-4E. The Committee decided to ask the firm to furnish the above information and Appendix-4E.

Case No. A-62	M/s SNF (India) Pvt. Ltd., Vizag	Status: Deferred
M. No. 03/24	Hqrs F.No. HQRNORMREVIEW00001978AM23	
Date: 21.06.2023	RA's F.No.26/24/40/029/AM17	
Adv. Authorization No./Date	2610012795 dt. 08.05.2017	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 2610012795 dt. 08.05.2017 issued under Para 4.07 of FTP on self declaration basis obtained by M/s SNF (India) Pvt. Ltd., Vizag.

Decision: The case was considered as per agenda. The Committee decided to grant personal hearing to the firm.

Suhrit Kumar Mohapatra
7.7.2023
सुह्रित कुमार मोहापात्रा
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संयुक्त महाविदेशीय विदेश व्यापार
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Case No. A-63	M/s SNF (India) Pvt. Ltd., Vizag	Status: Deferred
M. No. 03/24	Hqrs F.No. 01/87/50/667/AM19/DES.VII	
Date: 21.06.2023	RA's F.No.26/24/40/02/AM19	
Adv. Authorization No./Date	2610012852 dt. 15.10.2018	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of advance authorization No. 2610012852 dt. 15.10.2018 issued under para 4.07 of FTP on self-declaration basis obtained by M/s SNF India Pvt. Ltd., Visakhapatnam.

Decision: The case was considered as per agenda. The Committee decided to grant personal hearing to the firm.

Case No. A-64	M/s International Conveyors Ltd., Aurangabad	Status: Approved
M. No. 03/24	Hqrs F.No. HQRNORMAPPLY00326434AM22	
Date: 21.06.2023	RA's F.No.03AX04000888AM22	
Adv. Authorization No./Date	0311010767 dt. 21.01.2022	

Subject: Correction in quantity of export item in respect of Advance Authorization No. 0311010767 dt. 21.01.2022 issued under Para 4.07 of FTP on self declaration basis obtained by M/sInternational Conveyors Ltd., Aurangabad.

Decision: The case was considered as per agenda. It was noted that while preparing the minutes, the column of 2nd export item was left empty. It was a cut and paste error. The Committee decided to correct the quantity of export item as per authorization as under:

Export Item	Qty
PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type 3500 (2MM X 2MM THK)	22,000.00SQM
PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type 3500 (1.2MM X 1.2MM THK)	10,000.00SQM

The quantity of all import items will remain unchanged. RA may take consequential action as per FTP/HBP.

Case No. A-65	M/s Synthetic Packers Pvt. Ltd., Bangalore	Status: Approved
M. No. 03/24	Hqrs F.No. 01/87/50/189/AM16/DES.VII	
Date: 21.06.2023	RA's F.No. 07/24/40/146/AM14	
Adv. Authorization No./Date	0710098411 dt. 05.11.2015	

Subject:-Re-fixation/modification of adhoc input output norms in respect of Advance Authorization No. 0710098411 dt. 05.11.2015 issued under Para 4.07 of FTP on self declaration basis obtained by M/s Synthetic Packers Pvt. Ltd., Bangalore.

Decision: The case considered as per agenda. The Committee noted that there is change in raw material mix and over all wastage remains 5%. On the recommendation of Technical Expert, the Committee decided to re-fix the adhoc input output norms as under:

Export Item	Qty	Import Item	Qty allowed
Tube of Polyethylene film	1.00Kg	LDPE Granules	0.378kg
		LLDPE Granules	0.451kg
		Exceed Metallocene Polyethylene Granules	0.221kg

RA may take consequential action as per FTP/HBP.

Case No. A-66	M/s Vishakha Polyfab Pvt. Ltd., Ahmedabad	Status: Deferred
M. No. 03/24	Hqrs F.No. 01/87/50/114/AM16/DES.VII	
Date: 21.06.2023	RA's F.No. 08/24/40/043/AM16	
Adv. Authorization No./Date	0810135319 dt. 20.05.2015	

Subject: Review/allow of one more input in respect of Adv. Authorization No. 0810135319 dt. 20.05.2015 issued under Para 4.07 of FTP on self declaration basis obtained by Vishakha Polyfab Pvt. Ltd., Ahmedabad.

Decision: The case was considered as per agenda. The Committee decided to call for the following information to the firm:

1. Kindly provide a copy of the original application through which the firm obtained norms in 2015.
2. Please provide the reason for the absence of import item no. 3 (LDPE) in the norms provided by C&PC in 2015.

Suhrut Kumar Mohapatra
7.7.2023
सुह्रुत कुमार मोहपात्रा
SUHRUT KUMAR MOHAPATRA
संयुक्त महाविदेशीय व्यापार
Joint Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
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भारत सरकार/Govt. of India
वाणिज्य भवन, नई दिल्ली
Vaniya Bhawan, New Delhi

Case No. A-67	M/s Pact Closure Systems (I) Pvt. Ltd., B'lore	Status: Deferred
M. No. 03/24	Hqrs F.No. 01/87/50/266/AM20/DES.VII	
Date: 21.06.2023	RA's F.No.	
Adv. Authorization No./Date	0710115234 dt. 31.07.2019	

Subject: Re-consideration regarding fixation of adhoc input output norms i/r/o Adv. Authorization No. 0710115234 dt. 31.07.2019 and amendment in export description also.

Decision: The case was considered as per agenda. The Committee noted that firm was asked to submit the complete details as per Appendix-4E and same was called for vide BO Portal dt. 04.11.2022. The reminders were issued on 28.02.2023, 24.05.2023. However, the firm has given a reply vide email dt. 07.06.2023 which appears incomplete information. The Committee decided to issue a reminder to the firm

Case No. A-68	M/s Avigiri Urethane and Rubber Inds. Pvt. Ltd., Tukakuru	Status: Deferred
M. No. 03/24	Hqrs F.No. 01/87/50/Dy.No. 225959/AM23	
Date: 21.06.2023	RA's F.No. 07/24/40/227/AM21	
Adv. Authorization No./Date	0710117303 dt. 20.11.2020	

Subject: Fixation of adhoc input output norms i/r/o advance authorization No. 0710117303 dt. 20.11.2020 issued in terms of para 4.07 of FTP on self declaration basis obtained by M/s Avigiri Urethane and Rubber Industries Pvt. Ltd., Tumakuru(Karnataka).

Decision: The case was considered as per agenda. On the recommendation of Technical Expert, it was decided to call for the following information to the firm:

Complete details in Annexure 4E indicating both imported and indigenous raw materials required for the manufacture of 1Kg of each export item for both the export item (as 4E details has been for only one export item-Rubber profile.

Case No. A-69	M/s Chirag Enterprose, Jamnagar	Status: Deferred
M. No. 03/24	Hqrs F.No. 01/87/50/594/AM20	
Date: 21.06.2023	RA's F.No. 24/24/40/055/AM20	
Adv. Authorization No./Date	2410043012 dt. 07.02.2020	

Subject: Request for amendment in the approved adhoc input output norms in respect of Adv. Authorization No. 2410043012 dt. 07.02.2020 issued under Para 4.07 of FTP on self declaration basis obtained by M/s Chirag Enterprise, Jamnagar.

Decision: The case was considered as per agenda. The firm was asked to submit the complete set of application with justification of wastage submitted at the time of issuance of advance authorization vide this Directorate's letter dated 28.02.2023 followed by reminder dt. 24.05.2023 and 12.06.2023. The Committee decided to issue a final reminder to the firm.

Case No. A-70	M/s Vinyl Tubos Pvt. Ltd., N. Delhi	Status: Deferred
M. No. 03/24	Hqrs F.No. 01/87/50/797/AM21	
Date: 21.06.2023	RA's F.No. 05/24/40/213/AM21	
Adv. Authorization No./Date	0510414804 dt. 31.07.2020	

Subject: Reconsideration of adhoc input output norms in respect of advance authorization No. 0510414804 dt. 31.07.2020 issued under para 4.07 of FTP on self declaration basis obtained by M/s Vinyl Tubos Pvt. Ltd., New Delhi.

Decision: The case was considered as per agenda. The Committee noted that the following information were called for to the firm vide this Directorate's letter dt. 21.12.2022 followed by reminder dt. 24.05.2023 and 12.06.2023.

- Detailed manufacturing process indicating wastage of each stage of manufacturing.
- Justification of 26.20% wastage.

The Committee decided to issue a final reminder to the firm.

(Signature)
7.7.2023
सुहृत् कुमार मोहापात्र
SUHRT KUMAR MOHAPATRA
संयुक्त महानिदेशक, विदेश व्यापार
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